

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

13. C.P.(IB)-569(MB)/2020

CORAM: SHRI H.V. SUBBA RAO, MEMBER (J)  
SHRI CHANDRA BHAN SINGH, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **05.07.2021**

NAME OF THE PARTIES: Om Logistics Limited  
V/s  
Mitashi Edutainment Pvt Ltd

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

Mr. Vishal, counsel for the respondent and Mr. P. Thakur for the petitioner are present through virtual hearing.

Counsel appearing for the respondent while admitting the debt and default submits that the corporate debtor is not in a position to file reply and also not in a position to clear the debt claimed by the Operational Creditor due to their financial difficulties.

Arguments were heard in C.P. (IB) 569(MB)/2020 and order is reserved.

Sd/-  
CHANDRA BHAN SINGH  
Member (Technical)

Sd/-  
H.V. SUBBA RAO  
Member (Judicial)